

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 36
(To be answered on the 2nd February 2017)**

AIR SERVICES AGREEMENT

36. SHRIMATI JYOTI DHURVE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the amended air services agreement between India and Nigeria has been signed or any approval has been given for this purpose;

(b) if so, whether any consensus with regard to such agreement has been formed between the two countries in the past or whether both the countries have signed any such agreement in the past; and

(c) if so, the points which have been discussed by them along with the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (c):

The text of revised Air Services Agreement between India and Nigeria was discussed on 17th August 2016 by both the Civil Aviation Authorities with a view to update and modernize the existing Air Services Agreement signed on 31st January 1978. In the revised Air Services Agreement, features such as Multiple Designation, Cooperative Marketing Arrangements, Cargo Open Sky Provision, Aviation Safety Provision, Aviation Security, Increase in Capacity Entitlements, Routing Flexibility provisions have been incorporated in order to cope up with developments in the aviation industry. The Union Cabinet has approved the proposal for signing of the revised Air Services Agreement in its Meeting dated 14th December 2016. The convenience of Nigerian side has been sought for early signing of the revised agreement.
